

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 378 of 2014

Dhirendra Kumar @ Dhirendra Singh Petitioner
Versus
State of Jharkhand and others Opp. Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Arvind Kumar Singh, Advocate
For the State : Mr. Birendra Burman, Advocate

Through Video Conferencing

12/26.06.2020

1. Learned counsel for the petitioner Mr. Arvind Kumar Singh is present. He prays for time and submits that the matter may be posted after 3rd July, 2020.
2. It is observed from the records of this case that notice which was issued to opposite party No. 6 was received by his father. Accordingly, service of notice upon opposite party No. 6 is accepted as complete.
3. So far as maintainability of the case is concerned, he submits that since the impugned order is final order refusing to take cognizance on complaint cum protest petition, therefore the present Criminal Revision is maintainable. Learned counsel for the opposite party State also does not dispute that the revision petition is maintainable.
4. Since the petitioner is praying for time, the matter is adjourned.
5. Post this case on 06.07.2020.

(Anubha Rawat Choudhary, J.)

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